

CENTRAL ELECTRICITY REGULATORY COMMISSION
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No. Eco-1/2022-CERC

Date: May 24, 2024

PUBLIC NOTICE

Sub: Staff Paper on “Methodology for Transition from Six-Monthly Escalation Rates to Monthly Escalation Rates for Imported Coal”- reg.

The Commission, vide order dated 6th June 2022 in Petition No.7/SM/2022, specified a methodology for computing the escalation rates for imported coal for payment on a monthly basis. In the said order, the Commission recognized the need to address the transition to the monthly escalation rates and decided to address the issue separately.

2. In view of the above, a Staff Paper on “Methodology for Transition from Six-Monthly Escalation Rates to Monthly Escalation Rates for Imported Coal” has been prepared and is hosted on the Commission’s website (www.cercind.gov.in) for comments and suggestions of the stakeholders. The paper discusses the present methodology for the computation and application of the escalation rates and provides various options for addressing the transition/switchover from six monthly escalation rates to monthly escalation rates.

3. It is clarified that the discussion in the Staff Paper does not represent the views of the Commission, its Chairperson or its individual Members.

4. Stakeholders are requested to submit their comments and suggestions on the Staff Paper through email to secy@cercind.gov.in and ashutosh.sharma@nic.in by June 24, 2024.

Encl: As above

Sd/-
(Harpreet Singh Pruthi)
Secretary